

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No. 77 of 2017 (SZ)**

**Appellant(s)**

The Ugar Sugar Works Ltd.,  
Rep. by its Bangalore Office  
Manager, Bangalore

**Vs. Respondent(s)**

The Karnataka State Pollution  
Control Board,  
Rep. by its Member Secretary,  
Bangalore and 3 others

**Legal Practitioners for Appellant(s)**

M/s. S.R. Rajagopal

**Legal practitioners for respondent(s)**

Mr.M.R. Gokul Krishnan for R1,  
R2 and R3

Note of the Registry	Orders of the Tribunal
Order No. 6	<p>Date: 10<sup>th</sup> October, 2017</p> <p>Learned counsel appearing for the Karnataka State Pollution Control Board (KSPCB) submitted that the industry could not be inspected as directed and the KSPCB would inspect the industry within 2 days and submitted that the report would be filed on or before 15.10.2017.</p> <p>Respondent No.3 has been served. The applicant has filed the proof of service of notice. There is no representation for respondent No.4. Respondent No.4 called absent and set <i>ex-parte</i>.</p> <p>Let the reply be filed by respondent Nos.1 to 3 on or before 16.10.2017</p>

	<p>List the matter on 16.10.2017.</p> <p>.....J.M. (Justice M.S. Nambiar)</p>
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